

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/278(KB)2021
IA(I.B.C)/939(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH MAY 2024

IN THE MATTER OF	INDIAN BANK VS RAJSHREE DUGAR
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Pallavi Ray, Adv.] For the Applicant
Mr. Ashutosh Singh, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the applicant present.
2. **IA(I.B.C)/939(KB)2024:**
 - a. It is submitted that the re-payment plan submitted by the Personal Guarantor has been rejected by the Committee of Creditors.
 - b. This IA has been filed by the Resolution Professional to place on record the 3rd Progress Report, which is placed at page nos. 23 to 87 of the application. This IA is supported by an affidavit which is placed at page nos. 5 to 10 of the application, which is taken on record.
3. List the matter for further consideration on **11.06.2024** had already been posted.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**